

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

CP (IB) No. 128/Chd/Pb/2024

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Pawan Kumar

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 11.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Jasleen Kaur, Advocate

ORDER

As per the order dated 25.05.2024, the compliance affidavit has been filed vide diary no. 01023/1 dated 06.06.2024. The valid Authorisation for Assignment of proposed Resolution Professional Mr. Parvinder Singh has been filed as Annexure A-67.

The Credentials of Mr. Parvinder Singh, RP have been checked and verified by the Registry. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Thus, Mr. Parvinder Singh, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is also directed to file a report

within ten days and supply a copy of the report to the personal guarantor/respondent.

Objections to the report, if any, be filed within two weeks thereafter, with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite.

Learned counsel for the petitioner is directed to inform the RP about his appointment during the course of the day.

List the matter on 27.08.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)